

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 26675 OF 2016.

WITH

PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO.1

[Application for permission to file lengthy list of dates]

Union of India & Others

....Petitioners

Versus

M/s. Mega Cabs Private Ltd.

....Respondent

OFFICE REPORT

The matter above-mentioned has been filed by Mr. B.K. Prasad, Advocate on behalf of the Petitioners against the Judgment and Final Order dated 3rd June 2016 of the High Court of Delhi at New Delhi in Writ Petition (Civil) No.5192 of 2015.

It is submitted that Special Leave Petition (Civil) No.34872 of 2014 referred to in impugned order was listed before the Hon'ble Court on 18th December 2014, when the Hon'ble Court was pleased to direct notice and stayed the operation of the impugned judgment and order dated 04.08.2014 passed by the High Court in Writ Petition (C) No.3774 of 2013. The said matter is pending for hearing. A copy of the Record of Proceedings dated 18th December 2014 is enclosed herewith for the kind perusal of the Hon'ble Court.

The matter alongwith application above-mentioned is listed before the Hon'ble Court with this Office Report

Dated this the 16th Day of September, 2016.

Sd/-
ASSISTANT REGISTRAR

Copy to:

1. Mr. B.K. Prasad, Advocate,
Central Agency Section.
2. Mr. Praveen Swarup, Advocate
25, Old Lawyers Chambers.

ASSISTANT REGISTRAR

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